

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 30/2015

IN THE MATTER OF:

Sidmark Sales Enterprises Pvt. Ltd.

.....Petitioner

v.

Him Furnitech Pvt. Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 433(e) & 434 of the Companies Act, 1956

Order delivered on 29.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Mr. Abhigya & Mr. Abhay Singh Kushwaha, Advocates

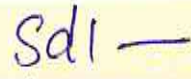
For the Respondent(s) : Mr. Davinder N. Grover & Mr. Samant Singh, Advocates

ORDER

Learned counsel for the respondent requests for two weeks' time to file reply. Let the reply be filed within two weeks with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 20.09.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

29.08.2017

Vineet